

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 527/2022

In the matter of:

Nand Lal

..... Applicant

Versus

Dharmendra Tomar & Others

..... Respondents

NDOH:-07.05.2024

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Versus

Dharmendra Tomar & others

...Respondents

ACTION TAKEN REPORT ON BEHALF OF I&FC Deptt. GNCTD IN
COMPLIANCE TO THE ORDER DATED 12/10/2023

IT IS MOST RESPECTFULLY SHOWETH :-

1. That this Hon'ble Tribunal vide Order dated 12.10.2023 was pleased to direct that Action Taken Report be filed by the concerned Executive Engineer, I&FC Deptt., GNCTD.
2. That the twitter complaint was made by applicant Sh. Nand Lal complaining that garbage is being collected without authorization on a large size plot approx. 2000 sq.m. near Rampal Chowk, Sabhapur Village. It is respectfully submitted that the said twitter complaint was never forwarded to I&FC Deptt. (CD-IV). However, in any event, I&FC Deptt. has never dumped any garbage in the subject vacant plot as alleged by the applicant or otherwise or at all.
3. That a joint inspection was carried out by DPCC, MCD and Delhi Police on 04.08.2022 along-with the applicant Sh. Nand Lal for which no intimation was given to I&FC Deptt. (CD-IV).



4. That, Sh. Mohan Singh Bisht Hon'ble MLA, (AC-70 Karawal Nagar), vide his letter No. MSB/MLA/KN/2022/19 dated 05.01.2022 had requested the I&FC Deptt., that levels of some of the streets under Kaushal Puri, Chauhan Patti situated in their Karawal Nagar Constituency are lower as compared to the main road. It was further suggested that the desilted sand mix earth coming from Bhagirathi water treatment plant and lying on the bank of Escape Drain No. 1 could be used for filling in the streets. Copy of the letter dated 05.01.2022 is enclosed herewith as ANNEXURE-1.
5. That Bhagirathi water treatment plant is operated by DJB (Delhi Jal Board) . The Ganga Water is being utilized in water treatment plant and huge quantity of sand is directly released in Escape Drain No.1 belonging to I&FC Deptt. Considering the request from Hon'ble MLA in large public interest, the provision of filling of desilted sand mix earth in the low-level streets was made utilizing the quantity of desilted sand mix earth.
6. That since the streets of Anuvrat Vihar were at very low level and water accumulates during rainy season, the said work was carried out to raise the level of streets by filling up desilted sand mix earth. Thus, the desilted sand mix earth released into the Escape Drain No. 1 by the Bhagirathi water treatment plant was removed from Escape Drain No. 1 and was further carted to these streets and then leveling and dressing was done. The photographs of streets filled with desilted sand mix earth are enclosed herewith as ANNEXURE-2.
7. That in addition to the above, DPCC addressed a Show cause notice to Sh. Vijender Chaudhary vide letter No.DPCC/CMC-I/Sabhapur NGT/2022/1045-51 dated 28.07.2023 wherein DPCC has sought to impose maximum EDC @ Rs. 5,00,000/- (Rupees Five Lakh only).



Copy of the letter dated 28.07.2023 is enclosed herewith as ANNEXURE-3. Subsequently DPCC has addressed another show cause notice to Principal Secretary, I&FC Deptt. vide letter No. No.DPCC/CMC-I/Sabhapur NGT/2022/1201 dated 13.09.2023, wherein DPCC has imposed levy maximum EDC @ Rs. 10,00,000/- (Rupees Ten Lakh only). Copy of the letter dated 13.09.2023 is enclosed herewith as ANNEXURE-4.

8. That in light of factual position the I&FC Deptt. has submitted their reply to Incharge, CMC-I, DPCC, GNCTD vide letter No. EE/CD-IV/S.D.-I/Court Case/2023-24 /01-08 dated 03.04.2024 requesting therein that levy imposed of Rs. 10,00,000/- (Rupees Ten Lakh only) for Environment Damage compensation (EDC) should be waived off being unwarranted and unjustified. Copy of the letter dated 03.04.2024 is enclosed herewith as ANNEXURE-5.

The Action Taken Report may kindly be taken on record.



(SUDHEER KUMAR ARYA)
EXECUTIVE ENGINEER CD-IV

मोहन सिंह बिष्ट

विधायक
करावल नगर विधानसभा
सदस्य दिल्ली विधानसभा



सत्यमेव जयते

कार्यालय एवं निवास :
एफ-4/4, दरमालपुर एक्स
करावल नगर, दिल्ली-110090
मोबाइल : 9871821515
ऑफिस : 011-22961565
ई-मेल : bishl.mla.kn@gmail.com

Ref. No. MSB/MLA/KN/2022/19

Date: 05-01-2022

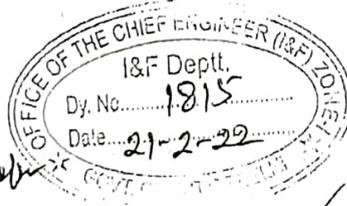
प्रिय मुख्य अभियन्ता जी

सादर नमस्कार।

मेरी विधानसभा करावल नगर के अन्तर्गत कौशलपुरी, चौहान पट्टी की गलियाँ मेन रोड़ से काफी नीची हैं, जिसके कारण क्षेत्रीय लोगों को नारकीय जीवन जीने को मजबूर होना पड़ रहा है। मुझे ज्ञात हुआ है कि भागीरथी ट्रीटमेंट प्लांट द्वारा निकाली गई मिट्टी जो कि आपके विभाग के अन्तर्गत आने वाले नाले के किनारे पर निकाली गई है। जिसे उपयोग में लाया जा सकता है।

अतः मेरा आपसे विनम्र निवेदन है, मिट्टी का सदुपयोग करते हुए उपरोक्त क्षेत्रों की गलियों में डालने की कृपा करें। जिससे क्षेत्रीय लोगों को नारकीय जीवन जीने से निजात मिल सकें। इसके लिए मैं तथा मेरी विधानसभा के लोग सदैव आपके आभारी रहेंगे।

सादर सहित



P & D (I & FC)

Diary No. 912

दिनांक 25/1/22

मोहन सिंह बिष्ट

(मोहन सिंह बिष्ट)

श्रीमान् मुख्य अभियन्ता

सिंचाई एवं बाढ़ नियंत्रण विभाग

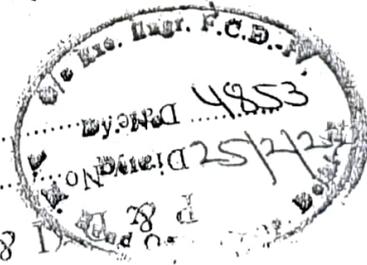
सिविल डिवीजन-IV, एल.एम.बन्द, ऑफिस कॉम्प्लेक्स.

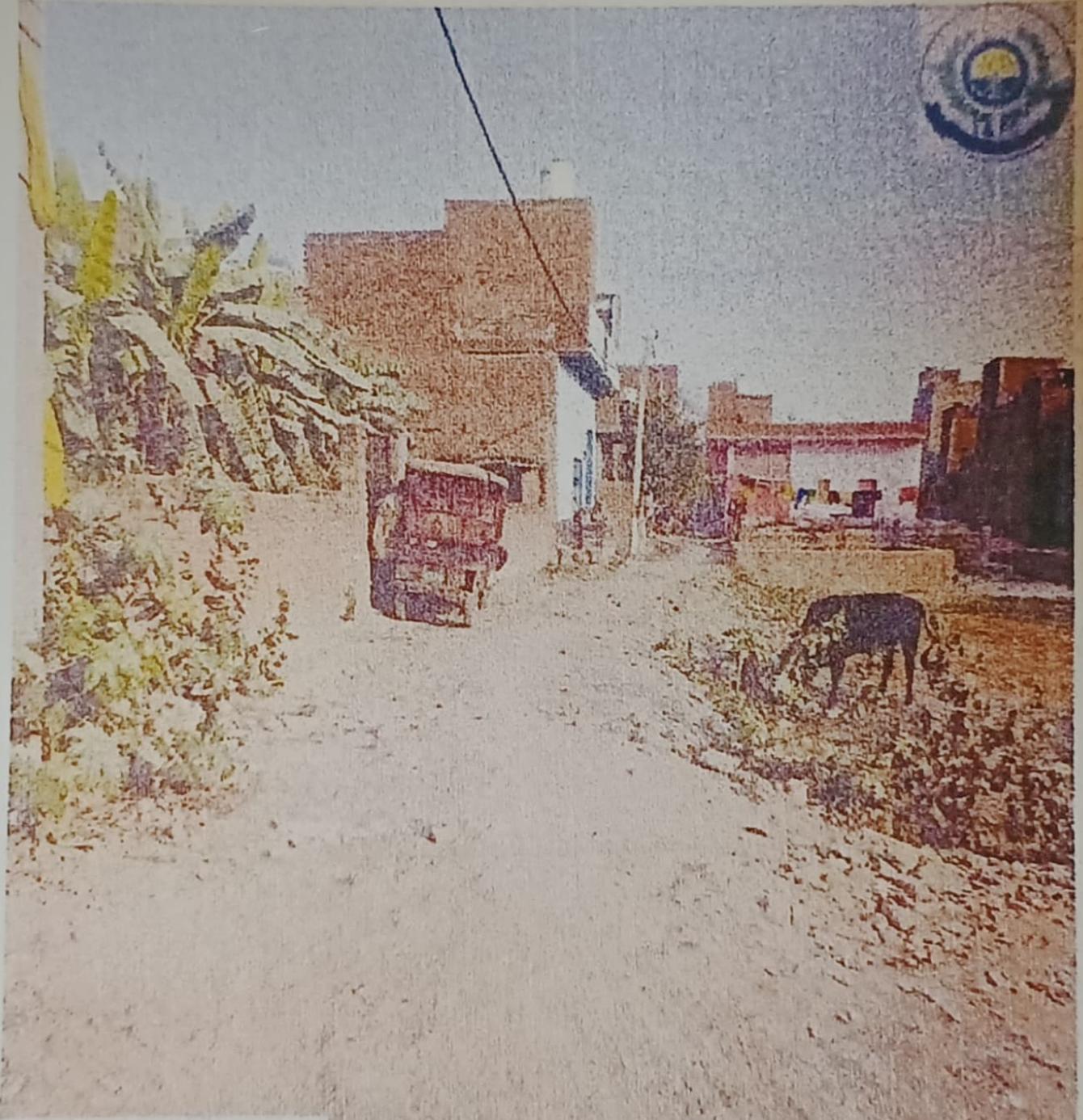
शास्त्री नगर, गीता कॉपी दिल्ली-110031

कॉपी:-

1. अभियासी अभियन्ता, सिंचाई एवं बाढ़ नियंत्रण विभाग, सिविल डिवीजन-IV, एल.एम. बन्द, ऑफिस कॉम्प्लेक्स, शास्त्री नगर, गीता कॉपी, दिल्ली-110031

28/1/22
Copy to AEI for N.S.P. work / Copy to AEI for N.S.P. work

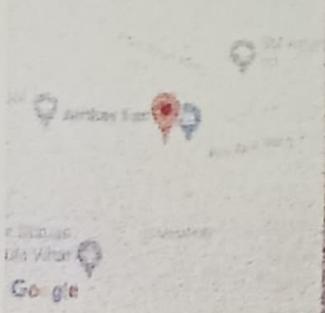
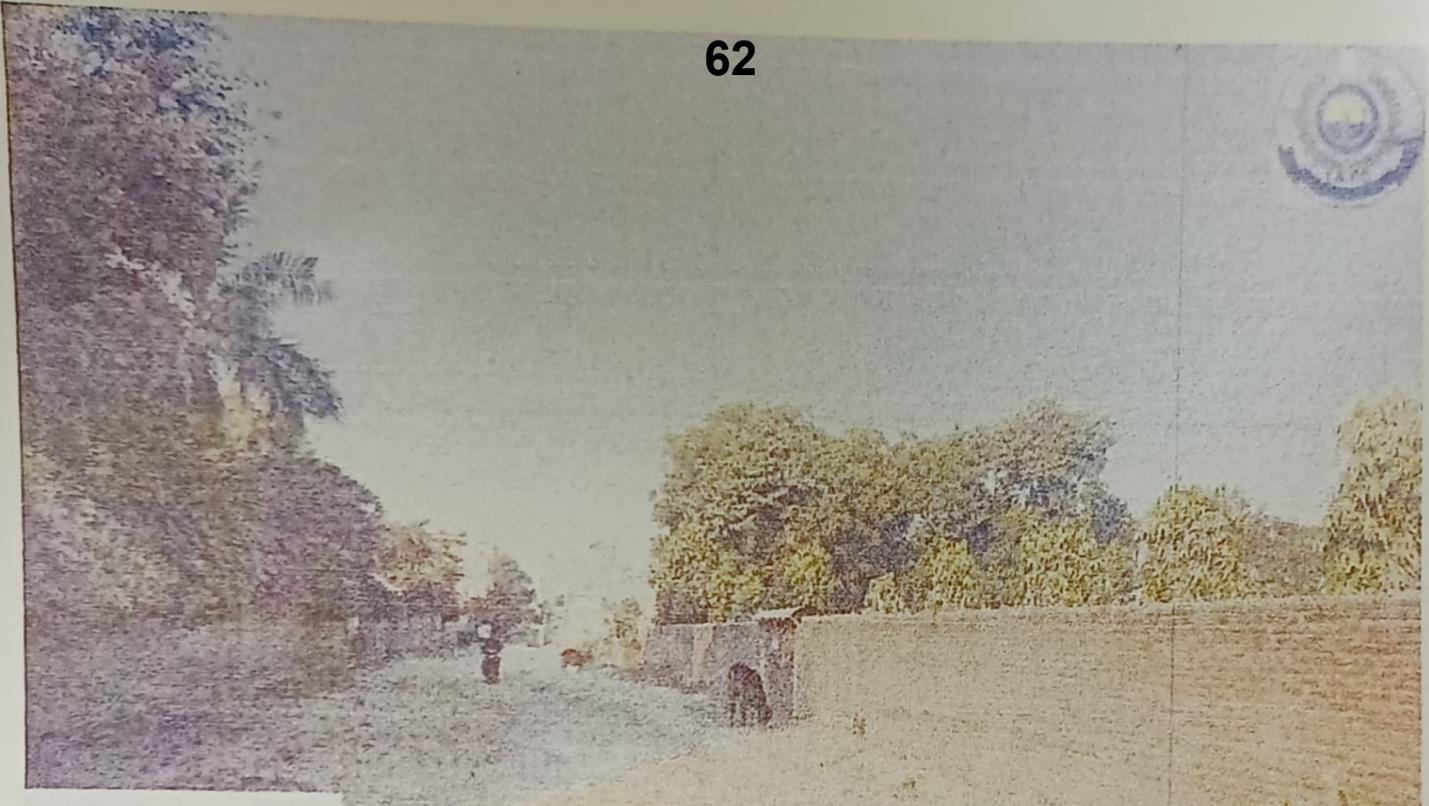




Dec 16, 2022 3:31:06 PM
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1 Masterji Wali Gali
Sabhapur
Delhi
#CD4 I&FC

62

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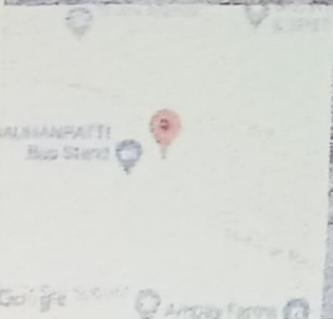
Sabhapur
Delhi
#CD4 I&FC



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Dec 16, 2022 3:27:38 PM
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Sabhapur
Delhi
#CD4 I&FC

64

8

DELHI POLLUTION CONTROL COMMITTEE
 GOVERNMENT OF NCT OF DELHI
 4th AND 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006
 visit us at : <http://dpcc.delhigovt.nic.in> Ph Nos. 23815352, 23815436

Dated: 28/07/2023

F. No. DPCC/CMC-1/Sabhapur/NGT/2022/1045-51

To,

Vijender Choudhary,
 Near Rampal Chowk,
 Sabhapur Extension
 Delhi- 110094

Office of Secretary (I & FC)
 Dy. No. 1760/FC
 Deptt. 2/18/23
 Govt. of Delhi

OFFICE OF THE ZONAL ENGINEER (I & FC)
 Dy. No. 1552
 Date: 3/8/23
 GOVT. OF NCT OF DELHI

Office of the Superintending Engineer
 Dy. No. 2087
 Date: 07/8/23
 I & FC Deptt. Govt. of Delhi

Subject: Show Cause Notice for Environmental Damages Compensation u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 (A) of the Air (Prevention & Control of pollution) Act, 1981.

Ref: Regarding NGT matter in OA No. 527/2022 "Nand Lal vs Dharmendra Tomar & Others"

*File Air Pollution
 Copy to EE
 CMB/18/23*

And whereas, CPCB issued directions under section 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981 on 02.07.2019 to DPCC in the matter of conversion of units in Delhi into PNG as Fuel. CPCB has directed to issue closure directions to all such industrial units in Delhi where PNG supply is available and industry has not shifted to PNG.

And also, in pursuant to the order dated 02.12.2016 of Hon'ble Supreme Court of India in the matter of M.C.Mehta Vs Union of India & others regarding air quality. Graded Response Action Plan (GRAP) has been notified by the Ministry of Environment, Forests & Climate Change, Govt. of India on 12.01.2017 for implementation through Environmental Pollution (Prevention and Control) Authority (EPCA). EPCA has issued various directions to the Govt of NCT of Delhi to control air pollution vide letter dated 25.10.2019, keeping in view of the deteriorating ambient air quality.

And whereas, Hon'ble Supreme Court of India, while hearing Writ Petition(s) No. 4677/1985 in the matter of M.C. Mehta Vs Union of India & Others, has passed order on 04.11.2019 and directed to close down the industrial units which are objectionable and saddle the responsibility of compliance of the order upon the respective Zonal Deputy Commissioner of the Municipal Corporations.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manghar & Paras Singh, Reporter, the Times of India Vs, Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/ non-confirming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view the 'Polluters Pay Principle'

And whereas, in compliance of Twitter complaint regarding use of garbage in the construction colonies street at Kaushalpuri, Chaubani Patti, Ambe Colony and Anuvrat Vihar, an inspection was carried out on 30.06.2022 by DPCC officials and it was observed that garbage and solid waste is being collected without authorization on a large size plot approx 2000 sqmt near Rampal Chowk, Sabhapur Village and dumped on streets of above mentioned colonies for road construction.

And whereas, in compliance of NGT order OA No. 527/2022 "Nand Lal vs Dharmendra Tomar & Others" a joint inspection by DPCC, MCD and Delhi Police had been conducted on 04.08.2022 to look into issues raised in the said application. The applicant has alleged that drain silt and other solid waste are being deliberately dumped on streets of Anuvrat Vihar, Sabhapur Vistar, Delhi.

Following were the observations of inspection-

- i. Garbage is being collected without authorization on a large size plot approx 2000 sqmt near Rampal Chowk, Sabhapur Village.

It is also observed that garbage is being dumped on street no. 1.3.4 and main road Anuvrat

*Par. Secy (I & FC)
 CMB-1
 Secy
 3/8*

*701
 CPCB*

*7/8/23
 Copy to
 AE-II
 P. K. Jain
 AE-II*

they had informed that work was being carried out by the local MLA.

- 65
- iv. MCD representative had clarified that this area is an unauthorized colony and is not under the jurisdiction of MCD and this work is being carried out by Irrigation and Flood Control Department (I & FCD).

And whereas, in accordance to Environmental Damage Compensation explained by Hon'ble NGT explained in the matter of Vardhaman Kaushik vs. Union Of India & Others in MA No. 360 of 2016, EDC is based on the size of plot area. The plot size in present case is ranging approximately 2000 sqm, where garbage is being dumped and there after being utilized for the construction of the streets at Anuvart Vihar Colony, Sābhāpur Vistar. The said situation of dumping the garbage and usage of it for the construction is causing pollution in both ways i.e. air and water as dumping of garbage on unpaved soil may lead to leachate responsible for ground water pollution.

And whereas, in absence of definite plot size of the streets where garbage is being used, is not measureable, therefore DPCC is left with an option to levy maximum EDC @ Rs. 5,00,000/- (Rupees Five Lakhs only) in case of air pollution and at the same time polluter is also liable to pay the environmental compensation for water pollution also. Considering the uniformity of EDC, an equal amount of EDC, levied in case of air pollution shall be extended to water pollution.

And whereas, Delhi Pollution Control Committee has decided why the Environmental Damages Compensation (EDC) of Rs. 10,00,000/- (Rupees Ten Lakhs only) should not be levied upon the Irrigation and Flood Control Department, Govt of Delhi and plot owner

And whereas, District Magistrate (North East) shall initiate an enquiry for the said violation causing the environmental pollution and proceedings shall be undertaken to recover the said EDC.

And whereas, Deputy Commissioner (Shahdara North), MCD shall start its due process to clean the site to prevent further pollution and take necessary action against the offenders/violators responsible for the pollution. The cost involved in cleaning and maintaining the site can be recovered from offender/violator.

Your reply, (if any) along with supporting documents, should reach this office within 15 days from the date of issue of this letter. In case of failure, it will be presumed that you have nothing to say in this regard and the aforementioned proposed EDC (Rs. 10,00,000/- (Rupees Ten Lakhs only)) shall be levied upon you/ confirmed without any further reference in this regard.

Yours sincerely


B.S. Pinkaj

Incharge, CMC-1

Copy to:

1. The Commissioner, Municipal Corporation of Delhi, DR. S.P.M, Civic Centre Minto Road, New Delhi-110002
2. Pr. Secretary (I&FC), L.M. Bund Office Complex, Shastrī Nagar, Delhi-110031
3. District Magistrate (North East) K-Block DC Office Complex, Nand Nagri Delhi-93
4. Deputy Commissioner Shahdara North, MCD GT Road near Shaymal College.
5. SDM, Karawal Nagar J-Block, Ground Floor, DC Office Complex, Nand Nagri Delhi-93
6. Master File
7. Office Copy



DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
 5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
 Visit us at: <http://dpcc.delhigovt.nic.in>



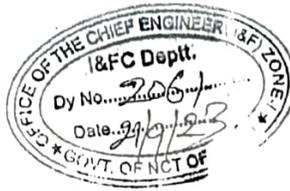
ANNEXURE-4.

10

Dated: 13/09/2023

No. DPCC/CMC-I/Sabhapur NGT/2022/ (20)

To,
 Pr. Secretary,
 Irrigation & Flood Control,
 L.M. Bund Office Complex,
 Shastri Nagar,
 Delhi-110031



Handwritten signatures and initials

Subject: Order for imposition of Environmental Damages Compensation u/s 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31 (A) of the Air (Prevention & Control of pollution) Act, 1981.

Ref: Regarding NGT matter in OA No. 527/2022 "Nand Lal vs Dharmendra Tomar & Others"

Whereas, CPCB issued directions under section 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981 on 02.07.2019 to DPCC in the matter of conversion of units in Delhi into PNG as Fuel. CPCB has directed to issue closure directions to all such industrial units in Delhi where PNG supply is available and industry has not shifted to PNG.

And whereas, in pursuant to the order dated 02.12.2016 of Hon'ble Supreme Court of India in the matter of M. C. Mehta Vs Union of India & others regarding air quality. Graded Response Action Plan (GRAP) has been notified by the Ministry of Environment, Forests & Climate Change, Govt. of India on 12.01.2017 for implementation through Environment Pollution (Prevention and Control) Authority (EPCA). EPCA has issued various directions to the Govt. of NCT of Delhi to control air pollution vide letter dated 25.10.2019, keeping in view of the deteriorating ambient air quality.

And whereas, Hon'ble Supreme Court of India, while hearing Writ Petition(s) No. 4677/1985 in the matter of M.C. Mehta Vs Union of India & Others, has passed order on 04.11.2019 and directed to close down the industrial units which are objectionable and saddle the responsibility of compliance of the order upon the respective Zonal Deputy Commissioner of the Municipal Corporations.

And whereas, Hon'ble National Green Tribunal vide orders dated 05.08.2019 & 19.11.2019 in OA No. 601/2018 in the matter of "Mayank Manohar & Paras Singh, Reporter, the Times of India Vs. Govt. of Delhi & Ors." has also directed closure of impermissible industrial units in residential/non-confirming areas of NCT of Delhi and levying Environmental Compensation (EC) for the damage caused by illegal operation keeping in view, the 'Polluters Pay Principle'.

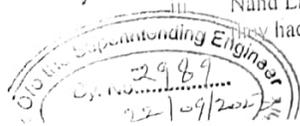
And whereas, in compliance of Twitter complaint regarding use of garbage in the construction colonies street at Kaushalpuri, Chauhan Patti, Ambe Colony and Anuvrat Vihar, an inspection was carried out on 30.06.2022 by DPCC officials and it was observed that garbage and solid waste is being collected without authorization on a large size plot approx. 2000 sq.mt. near Rampal Chowk, Sabhapur Village and dumped on streets of above mentioned colonies for road construction.

And whereas, in compliance of NGT order OA No. 527/2022 "Nand Lal vs Dharmendra Tomar & Others" a joint inspection by DPCC, MCD and Delhi Police had been conducted on 04.08.2022 to look into issues raised in the said application. The applicant has alleged that drain silt and other solid waste are being deliberately dumped on streets of Anuvrat Vihar, Sabhapur Vistar, Delhi.

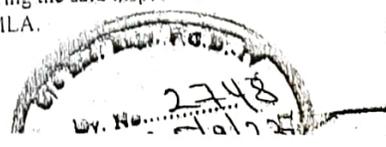
Following were the observations of inspection-

- i. Garbage is being collected without authorization on a large size plot approx. 2000-sq.mt. near Rampal Chowk, Sabhapur Village.
- ii. The collected garbage and silt is then dumped on street no. 1,3,4 and main road Anuvrat Vihar, Sabhapur Vistar.
- iii. Nand Lal (applicant) and other local residents were contacted during the said inspection and they had informed that work was being carried out by the local MLA.

Handwritten notes:
 29/09/23
 2019



Handwritten signatures and initials



jurisdiction of MCD and this work is being carried out by Irrigation and Flood Control Department (I & FCD).

11

And whereas, in accordance to Environmental Damage Compensation explained by Hon'ble NGT explained in the matter of Vardhaman Kaushik vs Union Of India & Others in MA No. 360 of 2016, EDC is based on the size of plot area. The plot size is ranging approximately 2000 sq.mt., where garbage is being dumped and there after being utilized for the construction of the streets at Anuvart Vihar Colony, Sabhapur Vistar. The said situation of dumping the garbage and usage of it for the construction is causing pollution in both ways i.e. air and water as dumping of garbage on unpaved soil may lead to leachate responsible for ground water pollution.

And whereas, in absence of definite plot size of the streets where garbage is being used, is not measureable, therefore DPCC is left with an option to levy maximum EDC @ Rs. 5,00,000/- (Rupees Five Lakhs only) in case of air pollution and at the same time polluter is also liable to pay the environmental compensation for water pollution also. Considering the uniformity of EDC, an equal amount of EDC, levied in case of air pollution shall be extended to water pollution.

And whereas, DPCC vide letter E No. DPCC/CMC-1/Sabhapur NGT/2022/1045-51 dated 28.07.2023 had issued Show Cause Notices for Environmental Damages Compensation (EDC) of Rs. 10,00,000/- (Rupees Ten Lakhs only) upon the Irrigation and Flood Control Department, Govt. of Delhi and plot owner M/s Vijender Choudhary, Near Rampal Chowk, Sabhapur Extension, Delhi- 110094.

And whereas, No reply has been received in this office from your side till the date of issuance of this letter.

Now, therefore, the Competent Authority in DPCC in exercise of powers conferred upon it u/s 5 of the Environment (Protection) Act, 1986 as amended to date has decided to issue order for imposition of EDC upon Irrigation and Flood Control Department, Govt. of Delhi, L.M. Bund Office Complex, Shastri Nagar, Delhi-110031. Therefore you are hereby directed to deposit Environmental Damage Compensation (EDC) of Rs. 10,00,000/- (Rupees Ten lakh only), as per DPCC policy dated 30.03.2022, in the form of DD, in favour of DPCC within 15 days from issue of the said directions/order, for violation observed by joint team during inspection. Further necessary action under the relevant provisions of the said Acts/Rules including launching of prosecution etc. shall be initiated without further communication.

This is being issued as per the decision of Competent Authority in DPCC.

Yours sincerely

[Signature]
Pankaj

Incharge, CMC-1

1. The Commissioner, Municipal Corporation of Delhi, D.R. S.B.M. Civic Centre, Minia Road, New Delhi-100002.
2. District Magistrate (North East), K-Block, DC Office Complex, Nand Nagri, Delhi-93.
3. Deputy Commissioner, MCD (Shahdara-North), Keshav Chowk, GT Rd, Near Shyam Lal College, Shahdara, Delhi- 110032.
4. SDM, Karawal Nagar, J-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-93.
5. Master File
6. Office Copy





OFFICE OF THE EXECUTIVE ENGINEER: CIVIL DIVISION-IV
IRRIGATION AND FLOOD CONTROL DEPTT., GOVT. OF NCT OF DELHI,
L. M. BUND OFFICE COMPLEX, SHASTRI NAGAR, DELHI -110031
Ph.-011-21210859 Email : lfccdiv@gmail.com



ANNEXURE-5

12

No. EE/CD-IV/S.D.-I/Court Case/2023-24 /

Date.

To,

Sh. P.S Pankaj,
In charge, CMC-I,
Delhi Pollution Control Committee,
Govt. of NCT of Delhi,
4th and 5th Floor, ISBT Building,
Kashmere Gate, Delhi-110006.

Sub:- Show Cause Notice for Environmental Damages Compensation u/s 33 (A) of the Water (Prevention & Control of pollution) Act, 1974 and u/s 31(A) of the Air (Prevention & Control of pollution) Act, 1981.

Ref: Regarding NGT matter in OA No. 527/2022 "Nand Lal vs Dharmendra Tomar & Others"

Sir,

Kindly refer to your vide letter No. F No. DPCC/CMC-I/Sabhapur NGT/2022/1201 dated 13/09/2023 which addressed to Pr. Secretary, I&FC Deptt., GNCTD and also previous letter F No. DPCC/CMC-I/Sabhapur NGT/2022/1045-51 dated 28/07/2023, which is addressed to Sh. Vijender Chaudhary in respect of above said N.G.T. matter.

Further, this office has also received a vide letter no SDM/KN.F.P.A.86/2024/181 dated 06/02/2024 through higher officer, which is from S.D.M. (Karawal Nagar), Govt. of NCT of Delhi vide which a Demand Notice for recovery of Rs. 10,00,000/- (Rupees Ten Lakh only) for its realization as area of land revenue has been demanded.

In view of above, the following submission in respect of CD-IV, I&FC is as under for kind consideration:-

1. Regarding the twitter complaint made by applicant Sh. Nand Lal regarding Garbage is being collected without authorization on a large size plot approx. 2000 sqmt near Rampal Chowk, Sabhapur Village, it is to inform that the twitter complaint is not forwarded to I&FC Deptt., moreover, I&FC Deptt. had neither dumped garbage in the vacant plot nor the garbage lying on the plot has no concerned with CD-IV, I&FC Deptt. as alleged by the applicant.
2. That joint inspection has been carried out by DPCC, MCD and Delhi Police on 04.08.2022 along with the applicant/petitioner Sh. Nand Lal for which no intimation was given to CD-IV, I&FC Deptt.
3. That, Hon'ble MLA, AC-70 Karawal Nagar, Sh. Mohan Singh Bisht vide his letter No. MSB/MLA/KN/2022/19 dt. 05.01.2022 had requested to I&FC Deptt., that levels of some of the streets under Kaushal Puri, Chauhan Patti situated in their Karawal Nagar Constituency as compared to the main road are down. The desilted sand mix earth coming from Bhagirathi water treatment plant and lying on the bank of Escape Drain No. 1 can be used for filling in the streets, so that the local residents may get relief from hellish life.

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4. That Bhagirathi water treatment plant is operated by DJB (Delhi Jal Board) . The Ganga Water is being utilized in water treatment plant and huge quantity of sand are directly released in Escape Drain No.1 of I&FC Deptt. Considering the request from Hon'ble MLA in large public interest, the provision of filling of desilted sand mix earth in the low level streets was taken. Wherein the quantity of desilted sand mix earth was utilized.
5. That since, the streets of Anuvrat Vihar were at very low level and water accumulates during rainy season, they said work was carried out to raise the level of streets by filling up desilted sand mix earth. The Bhagirathi water treatment plant release desilted sand mix earth into the Escape Drain No. 1 which was removed from Escape Drain No. 1 and was being further carted to these streets and then leveling and dressings has been done. Some of the photographs of streets filled with desilted sand mix earth are enclosed for ready reference.
6. In addition to above, the point wise reply on the observations are as under:-
 - I. I&FC Deptt. has not dumped garbage on Rampal Chowk, Sabhapur Village.
 - II. Only desilted sand mix earth release from Bhagirathi water treatment plant into the Escape Drain No.1 lying near RD 900m was carted to street no. 1,3,4 and main road Anuvrat Vihar, Sabhapur Vistar.
 - III. I&FC Deptt. has not been called for the inspection.
 - IV. The clarification given by MCD has no concerned. The development work of unauthorized colonies in Karawal Nagar Constituency has been assigned/entrusted to DSIIDC & not to I&FC Deptt..

In view of the above, it is requested that recovery of Rs. 10,00,000/- (Rupees Ten Lakh only) for Environment Damage compensation (EDC) should be waived off in the light of factual position explained above.

Your faithfully

(SUDHEER KUMAR ARYA)
EXECUTIVE ENGINEER CD-IV

Date. 3/4/24

No. EE/CD-IV/S.D.-I/Court Case/2023-24 / 8

Copy to:-

1. The District Magistrate North- East, K-Block, DC Office Complex, Nand Nagar, Delhi-110093.
2. The Deputy Commissioner, MCD (Shahdara North), Keshav CHowk, GT Road, Near Shyam Lal College, Shahdara, Delhi-110032.
3. The Chief Engineer, Zone-II, I&FC Deptt. GNCT of Delhi, L.M. Bund Office Complex for your kind information.
4. The Superintending Engineer FC-I, I & FC Deptt. GNCT of Delhi, L.M. Bund Office Complex for your kind information.
5. SDM, Karawal Nagar, J-Block, Ground Floor, DC Office Complex, Nand Nagri Delhi 110093.
6. SHO, Police Station-Preet Vihar, Delhi.
7. Assistant Engineer-I, Civil Division-IV to pursue at his level.

EXECUTIVE ENGINEER CD-IV